



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

शुक्रवार, 26 जुलाई, 2024 / 04 श्रावण, 1946

हिमाचल प्रदेश सरकार

ELEMENTARY EDUCATION DEPARTMENT

NOTIFICATION

Shimla-2, the 20th July, 2024

No. EDUC-F04/1/2024-EDU-C(213444).—In all Government schools of Himachal Pradesh, hot cooked Mid-Day-Meal is served to all students of class Nursery to Eighth Grade under

88—राजपत्र / 2024-26-07-2024

(2537)

Pradhan Mantri Poshan Shakti Nirman (PMPOSHAN) Scheme. To further improve the nutritional status of school students at elementary level, the Governor, Himachal Pradesh is pleased to notify a new Scheme titled “*Mukhya Mantri Bal Paushtik Aahaar Yojna*”.

The salient features of the scheme are as under:—

- a. Under this scheme, boiled eggs/fruits (preferably Banana or Apple) as per choice of the students/guardians, shall be provided as supplementary nutrition item (top-up), once in a week, alongwith Mid Day Meal to the Students of classes Nursery to Eighth Grade from the financial year 2024-25.
- b. These supplementary items shall be procured & purchased fresh from local market at the School level.
- c. The requisite funds @ Rs.7/- per child per school day (once in a week) will be provided separately to the Schools for the purpose.
- d. The expenditure on this scheme will be debitible from following Head of Accounts:—

Demand No.	HOA
8	2202-01-112-01-SOON-M&S-33
31	2202-01-796-11-SOON-M&S-33
32	2202-01-789-06-SOON-M&S-33

Further, the **Standard Operating Procedure (SOP)** for provision of Supplementary nutrition item under this scheme will be as per ‘**Annexure-A**’.

By order,
Sd/-
(RAKESH KANWAR),
Secretary (Education).

“ANNEXURE-A”

The Standard Operating Procedure (SOP) for provision of Supplementary nutrition item under ‘Mukhya Mantri Bal Paushtik Aahaar Yojna’ notified vide Notification No. EDUC-F04/1/2024-EDU-C(213444), Dated 20th July, 2024

- i. The supplementary nutrition item (top-up), such as boiled eggs or fruits (preferably Bananas or Apples) according to the choice of the students or guardians, shall be compulsorily given to all students from Nursery to Eighth grade alongwith the mid-day meal once a week, preferably on Wednesday. In case of a holiday on Wednesday, the supplementary nutrition item will be provided to the students on the next working day.
- ii. The mid day meal teacher-in-charge with the help of Cook-cum-Helpers of the concerned school, will ensure the implementation of the scheme, which will be further

- monitored by the Principals /Head Masters / Centre Head Teachers / HTs/SMCs and all higher authorities from time to time.
- iii. The supplementary nutrition item (top-up) such as eggs or fruits (preferable Banana or Apple) shall be procured and purchased fresh from the local market at the school level. However, Self Help Group/Mahila Mandal / SMCs may also be involved in this procurement process.
 - iv. The requisite budget for the procurement of supplementary nutrition items (top-up) will be allocated to Block Elementary Education Officers through the treasury route based on the number of students in each block. The Block Elementary Education Officers will further distribute the budget to the schools under their jurisdiction based on the number of students and the per-day per-child rate on a quarterly basis.
 - v. The account of utilized funds on account of supplementary nutrition item (top-up) shall also be maintained separately in the school record at school level. However, all the instructions, guidelines and norms issued by the State Government /Department from time to time regarding utilization of funds under this Scheme shall be adhered in letter & spirit on the analogy of PM Poshan Scheme guidelines.
 - vi. The monthly and quarterly expenditure report with regard to utilized funds shall be furnished separately by all schools to their respective Block Elementary Education Officers (BEEO's). The Block Elementary Education Officers (BEEO's) will then submit a consolidated report to their respective Deputy Directors Elementary Education (DDEE's). Subsequently, the DDEE's will submit the consolidated report of their respective Districts to the Directorate of Elementary Education periodically for further action.
 - vii. The supplementary nutrition items (top-up), such as eggs and fruits, must be fresh, clean and safe for distribution and consumption to avoid any kind of contamination among the students. It shall be ensured that the eggs and fruits procured for distribution and consumption by the students are of good quality and in good condition and are kept in a safe and clean place before distribution. Additionally, it shall be ensured that these items are properly cleaned and that the eggs are properly boiled before being distributed to the students for consumption.
 - viii. It must be ensured that the peels of eggs and fruits are not thrown in open areas within the school premises. Instead, they must be placed in proper pits constructed in the school premises, in compliance with the Hon'ble NGT Order in OA No. 606 of 2018, to keep the school premises clean at all times.
 - ix. The **Food Safety Standard Authority of India (FSSAI)** guidelines & norms shall be adhered in letter & spirit while purchasing/distribution of supplementary nutrition item (top-up) like eggs / fruits once in a week to the students.

Sd/-
(SUNIL VERMA),
Joint Secretary (Education).

TOWN AND COUNTRY PLANNING DEPARTMENT

NOTIFICATION

Shimla-171 002, the 23rd July, 2024

No. TCP-F05/4/2022.—WHEREAS, the draft amendments in the Development Plan for **Shimla Planning Area**, notified *vide* Notification No. TCP-F05/4/2022, dated 20-06-2023 was published in the Rajpatra (e-Gazette) Himachal Pradesh on 12th January, 2024 by the Director, Town & Country Planning, Himachal Pradesh for inviting objection(s) and suggestion(s) under sub-section (1) of Section 19 of the Himachal Pradesh Town and Country Planning Act, 1977 (12 of 1977) read with Rule 11 of Himachal Pradesh Town and Country Planning Rules, 2014 *vide* Notice No. HIM/TP/PJT/AZR-Shimla/2023/Vol-I/7393-7416, dated 11th January, 2024 ;

AND, WHEREAS, six objections/suggestions were received by the Director, Town & Country Planning within the stipulated period which were duly considered and modifications were made. The draft amendments in the said Development Plan were submitted to the Government for approval under the provisions as contained in sub-section (2) of Section 19 of the Himachal Pradesh Town and Country Planning Act, 1977 ; and

NOW THEREFORE, in exercise of the powers conferred under sub-section (1) of Section 20 of the Himachal Pradesh Town and Country Planning Act, 1977 (12 of 1977), the Governor, Himachal Pradesh is pleased to approve the following amendments in the Development Plan for **Shimla Planning Area**, without modifications, namely :—

AMENDMENT(s) IN CHAPTER-17

In Chapter-17 of the Development Plan for **Shimla Planning Area**, following amendments are carried out, namely :—

1. In sub-regulation 1 (3) of regulation 17.2. “Green Areas”, after Sr. No. (xvii), following eight (8) new Green areas/belt shall be inserted, namely:—

"xviii. RETREAT

Starting from the main entry gate of the Punjab Governor House at Chharabra Retreat Road and then following a straight line which joints a sharp L-curve on Mashobra-Bhekhalti road (L-curve lies approximately 250 m towards Bhekhalti from the boundary of Mohal Jungle Sipur on this road). Then following the Bekhalti road towards Mashobra bazaar upto Radha Krishan Temple, then turning left and following the road joining Mashobra bazaar with Shimla Mandi road. Then following the Shimla Mandi road upto water spring near Sunderwan. From water spring going up following the outer boundary of Retreat on the hill side and joining the unmetalled wide pedestrian path at a point adjacent to private property Oakland (Monga)-excluding this private property. Then following the wide unmetalled pedestrian path till the main entry gate of erstwhile Himalayan International School and Joining the boundary of Punjab Governor House by crossing the Chhrabra Retreat road.

xix. MASHOBRA

Mashobra green area starting from the junction of Mashobra bazaar road and Shimla-Tatapani road near the rain shelter further following Tattapani road

up to the next junction on Tatapani road near the H.P.S.E.B. office further following Mashobra bazaar road and back to the starting point *i.e.* junction of Mashobra bazaar road and Shimla-Tatapani road near the rain shelter.

xx. BAND TUKDA ANDRI

Band Tukda Andri green area starting from the Boileauganj Chowk and then following Shimla-Mandi road upto the HPSEB Sub Station Totu. Then following along-with M.C. boundary upto meeting point of Boileauganj and Shiv Mandir Andri Nallah and following Shiv Mandir Andri Nallah upto the Boileauganj lower Summer Hill road and then following lower Summer Hill Boileauganj road upto Boileauganj Chowk.

xxi. SHIV MANDIR ANDRI

Shiv Mandir Andri green area starting from lower Summer Hill Road near Boileauganj and then following lower Summer Hill road upto the junction of Summer Hill railway station road and further following Summer Hill road upto railway pulia (near Bilaspur House) Then following lower Summer Hill road upto starting point near Boileauganj.

xxii. TAL & GIRI

Summer Hill Sangti green area starting from Police Chowki Summer Hill. Then along Chayali road upto SADA boundary. Then following SADA boundary towards Sangti up to the Summer Hill Crimination Ground Nallah. Then upward nallah upto HPSEB Sub-station to Police Chowki Summer Hill by excluding all the Hostel Blocks (Old and Newly constructed) of H.P. University.

xxiii. D.P.F. KHALINI

D.P.F. Khalini green area, starting from the junction of bye pass - Khalini - Forest colony road at Khalini (near HPSEB office) further following Forest colony road upto the Range Office and further following existing forest boundary along the Range office building, Forest Rest house, Guard Hut, house of Sh.P.C. Kapoor, Sh. Raju Thakur-2, Sh. Madan Lal, Sh. Purshotam Chand, Sh. Prakash Chand, Smt. Priya Devi, Sh. J.C.Verma, Sh. Ravinder Kumar Lamba, Smt. Sheela Sharma, Sh. Jagtar Singh, Sh. Sunil Gupta, Sh. Prakash Bhardwaj, Smt. Geeta Sharma, Sh. Nek Ram Sharma-4, Sh. Gain Chand Kuthiala, Sh. Jeet Ram & Others, Sh. Jeet Ram, Sh. Sahaj Ram Verma, Sh. Jeet Ram, Sh. Sant Ram Bhardwaj, Sh. Adiel Kumar Sharma and finally touching the Khalini-Janjhiri path (excluding all buildings and private properties). Further, following Khalini janjhiri path upto the house of Sh. Hem Raj and further meeting existing forest boundary along the house of Sh. Hem Raj, Sh. Shiv Ram, Sh. B.S. Thakur, Sh. Sunder lal, Sh. Shashi Ram, Sh. Ram Swaroop, cow shed of Sh. Ram Swaroop, house of Sh. J.S. Dharoch, Sh. Bhoop Ram, Sh. Nathu Ram Verma and upto the M.C. boundary and then further following M.C. boundary upto the Talland Nallah and following Talland Nallah upto bye pass road and then back on bye-pass road up to the junction of bye-pass -Khalini- Forest colony green area colony road.

xxiv. B.C.S.-MIST CHAMBER

B.C.S.-Mist Chamber Green area starting from the B.C.S. Nallah near Tara Mata Temple at bye pass road then following B.C.S. Nallah downward side

upto meeting point of Mist Chamber Nallah then following Mist Chamber nallah upward side upto Bye-pass road then following Bye-Pass road upto starting point *i.e.* B.C.S. nallah near Tara Mata Temple.

xxv. PARIMAHAL

Parimahal Green area starting from the Panthaghatti junction following Kasumpti-Junga road upto Parimahal road bifurcation and further following Parimahal road upto Gate of Health and Family Welfare Training Institute, near rain shelter, then back towards starting point at Panthaghatti Junction along the residence of D.H.O. Service, Type-I, Set-1(Health & Family Welfare Qtrs.), house of Sh. Om Parkash Puri by excluding these buildings.”

2. For the existing provisions in sub-regulation 1 (6) of Regulation 17.2 “High Security Zone”, the following shall be substituted, namely :—

“Covering the entire area of Punjab Governor House. Then following a straight line from a point (lying on boundary of Punjab Governor house area) at the intersection of Kh. No. 106, 83 and 97 in mohal Chharabra to a point on Bhekhalti road at the boundary of mohal Jungle Sipur (near HT line pole). Then following the Bekhalti road towards Mashobra bazaar upto Radha Krishan Temple. Then turning left and following the road joining Mashobra bazaar with Shimla-Mandi road. Then following the Shimla Mandi road upto water spring near Sunderwan. From water spring going up following the outer boundary of Retreat on the hill side and joining the unmetalled wide pedestrian path at a point adjacent to private property Oakland (Monga)-excluding this private property. Then following the wide unmetalled pedestrian path till the main entry gate of erstwhile Himalayan International School and Joining the boundary of Punjab Governor House by crossing the Chhrabra Retreat road.”

3. For the existing provisions in sub-regulation 2(4) of Regulation 17.2 “Green Belts”, the following shall be inserted/ deleted, namely :—

- (i) Before the words “In 17 Green Belt Area” in the first sentence, the word and sign “(a)” shall be inserted and the number ‘17’ shall be deleted.
- (ii) For the existing provisions after regulation (a)-(i) to (vi) under sub-regulation 2(4), the following new regulation shall be inserted, namely :—
 - (b) “In green belt No. (xviii) *i.e.* The Retreat, no new private construction shall be allowed except re-construction on old lines and addition and alteration in the existing building with prior approval of the State Government”.

4. For the existing provisions in sub-regulation 2 (13) of Regulation 17.2 “High Security Zone”, the following shall be substituted, namely :—

“No new private construction shall be allowed inside the High Security Zone except re-construction on old lines and addition and alteration in the existing building with prior approval of the State Government.”

5. For the existing provisions in sub-regulation 18 of “General Regulation” of Regulation 17.2, the following shall be substituted, namely :—

“No construction shall be allowed within radius of 2.00 Metre from the existing tree and 5.0 Metre from the Forest land measured from the circumference of an existing tree.”

By order,

Sd/-
(DEVESH KUMAR)
Principal Secretary (TCP).

In the Court of Sub-Divisional Magistrate, Chamba, District Chamba (H. P.)

Rahul Mahajan s/o Sh. Ramesh Mahajan, r/o VPO Sarol, Tehsil & Distt. Chamba (H.P)

and

Sonia d/o Sh. Yash Pal Gupta, r/o Indira Colony Pathankot, Tehsil & Distt. Pathankot, Punjab.

Versus

The General Public

Subject.—Notice regarding registration of Marriage under sections 15 & 16 of Special Marriage Act, 1954.

Whereas, the above named applicants have made an application before the undersigned under section 15 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) alongwith affidavits and other relevant documents stating therein that they have solemnized their marriage on 11-08-2013 at their place of residences and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Now, therefore, the general public is hereby informed through this notice that any person who has any objection regarding the registration of this marriage can file the objections personally or in writing before this court on or before 02-07-2024. After that no objections will be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the Court on this 20th Day of May, 2024.

Seal.

Sd/-
*Sub-Divisional Magistrate,
Chamba, District Chamba (H.P.).*

**In the Court of Sh. Kulbir Singh Rana, Sub-Divisional Magistrate, Bharmour,
District Chamba (H.P.)**

Pinki d/o Sh. Ratnu, r/o Village Guwar, P.O. Tundah, Tehsil Bharmour, District Chamba (H.P.) . . Applicant.

Versus

General Public

Proclamation under order 5 Rule 20 C.P.C. under section 13(3) of the Birth and Death Registration Act, 1969.

Whereas, Pinki d/o Sh. Ratnu, r/o Village Guwar, P.O. Tundah, Tehsil Bharmour, District Chamba (H.P.) has filed an application alongwith an affidavit for delayed registration of her date of birth *i.e.* 21-01-1992 & for entry of the same in the record of Gram Panchayat Tundah, Development Block Bharmour, Tehsil Bharmour, District Chamba (H.P.) thereof.

Hence, this Proclamation is issued to the General Public, that if they have any objection/claim regarding the registration of claimed date of birth of Pinki d/o Sh. Ratnu *i.e.* 21-01-1992 & for entry in concerned of Gram Panchayat Tundah, they may file their claim/objections on or before 15-06-2024 in this court failing which necessary orders will be passed to the Gram Panchayat for registration of date of birth accordingly.

Given today under my signature and seal of the court.

Seal.

Sd/-
(KULBIR SINGH RANA),
Sub-Divisional Magistrate,
Bharmour, District Chamba (H.P.).

ब अदालत कार्यकारी दण्डाधिकारी एवं तहसीलदार, तहसील नादौन,
जिला हमीरपुर (हि0प्र0)

श्री अशोक कुमार चौहान पुत्र जगत राम, गांव व डा0 मंझियार, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

श्रीमती सरीता देवी पुत्री बलदेव सिंह, महाल पुखरू पलाखर, डा0 मंझियार, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

विषय.—Application of Issuance of direction to registrar Marriage under section 8(4) Act, 1996.

श्री अशोक कुमार चौहान पुत्र जगत राम, गांव व डा0 मंझियार, तहसील नादौन, जिला हमीरपुर (हि0प्र0) का आवेदन पत्र समस्त रिकार्ड व शपथ-पत्र सहित उप-मण्डल दण्डाधिकारी नादौन के कार्यालय से प्राप्त होकर पेश हुआ है कि प्रार्थी श्री अशोक कुमार चौहान ने अनुरोध किया है कि उसकी शादी श्रीमती सरीता देवी पुत्री बलदेव सिंह, महाल पुखरू पलाखर, डा0 मंझियार, तहसील नादौन, जिला हमीरपुर (हि0प्र0) से दिनांक 05-05-1998 को हुई थी प्रार्थी अपना विवाह की पंजीकरण तिथि 05-05-1998 को ग्राम पंचायत मंझियार के रिकार्ड में दर्ज भूलवंश न करवा सका तथा अब उक्त विवाह पंजीकरण दिनांक 05-05-1998 को सम्बन्धित ग्राम पंचायत मंझियार में दर्ज करवाना चाहता है।

अतः इस सरकारी गजट इशतहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त श्री अशोक कुमार चौहान पुत्र जगत राम का विवाह पंजीकरण दिनांक 05-05-1998 को ग्राम पंचायत मंझियार में दर्ज करने बारे कोई आपत्ति हो तो वह असालतन या वकालतन दिनांक 07-08-2024 को तहसील कार्यालय नादौन में सुबह 10.00 बजे उपस्थित होकर अपना उजर पेश कर सकता है। कोई भी उजर या एतराज न आने पर एकतरफा कार्यवाही अमल में लाई जाएगी एवं श्री अशोक कुमार चौहान पुत्र जगत राम, महाल व डा0 मंझियार, तहसील नादौन, जिला हमीरपुर (हि0प्र0) का विवाह पंजीकरण दिनांक 05-05-1998 ग्राम पंचायत मंझियार में दर्ज करने के आदेश नियमानुसार पारित कर दिए जायेंगे।

यह इशतहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 13-05-2024 को जारी हुआ।

मोहर।

हस्ताक्षरित / -
कार्यकारी दण्डाधिकारी एवं तहसीलदार,
तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

**In the Court of Sub-Divisional Magistrate, Dheera, Exercising the Powers of
Marriage Officer, Dheera, Distt. Kangra (H.P.)**

In Ref.

Balbinder Singh s/o Ranjeet Singh and Shagun Kumari d/o Surinder Kumar

Versus

General Public

Application under section 16 of the Special Marriage Act, 1954 for intended marriage.

An application under section 16 of the Special Marriage Act, 1954 has been received by the undersigned from Balbinder Singh (DOB 12-01-1993) s/o Ranjeet Singh, r/o Village Dagera Khas, Post Office Dagera, Tehsil Thural, Distt. Kangra (H.P.) Pin-176 107 and Shagun Kumari (DOB 23-12-1999) d/o Surinder Kumar, r/o Village Gharella Kalan, P.O. Bachhwai, Tehsil Thural, Distt. Kangra (H.P.)- Pin Code-176 107. If there is any objection on this marriage, the objection in person or through counsel be submitted to this office on or before 24-06-2024 otherwise the marriage will be registered.

Seal.

Sd/-
Marriage Officer-cum-S.D.M.,
Dheera, Distt. Kangra (H.P.).

**In the Court of Sub-Divisional Magistrate, Dheera, Exercising the Powers of
Marriage Officer, Dheera, Distt. Kangra (H.P.)**

In Ref.

Anish Kumar s/o Late Sh. Trilok Singh and Reeta Devi d/o Mansa Ram

Versus

General Public

Application under section 16 of the Special Marriage Act, 1954 for intended marriage.

An application under section 16 of the Special Marriage Act, 1954 has been received by the undersigned from Anish Kumar (DOB 11-06-1989) s/o Late Sh. Trilok Singh, r/o Village Khurd Duhak, Post Office Duhak, Tehsil Thural, Distt. Kangra (H.P.) Pin-176 075 and Reeta Devi (DOB 05-05-1993) d/o Mansa Ram, r/o Village Dakri, P.O. & Tehsil Ghumarwin, Distt. Bilaspur (H.P.)- Pin Code-174 021. If there is any objection on this marriage, the objection in person or through counsel be submitted to this office on or before 12-07-2024 otherwise the marriage will be registered.

Seal.

Sd/-
Marriage Officer-cum-S.D.M.,
Dheera, Distt. Kangra (H.P.).

**In the Court of Sub-Divisional Magistrate, Dheera, Exercising the Powers of
Marriage Officer, Dheera, Distt. Kangra (H.P.)**

In Ref.

Reshant Rana s/o Surinder Kumar and Diksha Dogra d/o Shamsher Singh Dogra

Versus

General Public

Application under section 16 of the Special Marriage Act, 1954 for intended marriage.

An application under section 16 of the Special Marriage Act, 1954 has been received by the undersigned from Reshant Rana (DOB 25-09-1991) s/o Surinder Kumar, r/o Village Dhaniyara, Post Office Duhak, Tehsil Thural, Distt. Kangra (H.P.) Pin-176 107 and Diksha Dogra (DOB 09-07-1994) d/o Shamsher Singh Dogra, r/o Village & P.O. Bara, Tehsil Nadaun (Sukrala), Distt. Hamirpur (H.P.)- Pin Code-177 044. If there is any objection on this marriage, the objection in person or through counsel be submitted to this office on or before 19-06-2024 otherwise the marriage will be registered.

Seal.

Sd/-
Marriage Officer-cum-S.D.M.,
Dheera, Distt. Kangra (H.P.).

**In the Court of Sh. Vishrut Bharati (HAS), Marriage Officer-cum-Sub-Divisional Magistrate,
Fatehpur, Distt. Kangra (H.P.)**

1. Ajay Sharma s/o Dharam Chand Sharma, r/o Village Balana, Tehsil Sihunta, Distt. Chamba (H.P.)-176 207 at present residing at VPO and Tehsil Fatehpur, Distt. Kangra (H.P.)-176 053.

2. Taniya Sharma d/o Prem Kumar Sharma, r/o Bagh Keshodas (222), Muzaffarnagar, Uttar Pradesh-251 001 at present residing at VPO and Tehsil Fatehpur, Distt. Kangra (H.P.)- 176 053

..Applicant.

Versus

General Public

..Respondent.

Subject.—Registration of marriage under Special Marriage Act, 1954 (Central Act 43 of 1954).

Whereas the above named applicants have made an application under Special Marriage Act, 1954 (Central Act 43 of 1954) alongwith an affidavit stating therein that they have solemnized their marriage on 11-12-2021 at Om Palace, Rait, Tehsil Shahpur, Distt. Kangra (H.P.). But this marriage has not been entered in the records of Registrar of Marriage-cum-Panchayat Secretary, Balana, District Chamba (H.P.) and whereas the applicants have prayed for the registration of their marriage.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding this registration of the marriage of the above named applicants, they should appear before the court of undersigned on 18-06-2024 either personally or through their authorized agent. In the event of their failure to do so, it would be deemed that there is no objection to the purposed registration of marriage and orders shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 16th day of May, 2024.

Seal.

Sd/-
(VISHRUT BHARTI, HAS),
Marriage Officer-cum-S.D.M.,
Fatehpur, Distt. Kangra (H.P.).

Before the Court of Executive Magistrate, Mandap, District Mandi (H.P.)

In the matter of:

Nek Ram s/o Sh. Raghu Ram, r/o Village Morla, P.O. Brang, Sub-Tehsil Mandap, Distt. Mandi (H.P.) *..Applicant.*

Versus

General Public

..Respondent.

Application under section 13(3) of the Birth and Death Registration Act, 1969.

Whereas, Nek Ram s/o Sh. Raghu Ram, r/o Village Morla, P.O. Brang, Sub-Tehsil Mandap, Distt. Mandi (H.P.) has filed an application alongwith the affidavits in the court of undersigned under section 13(3) of the birth & Death Registration Act, 1969, to enter the date of birth of his son Ayush Kumar born on 18-05-2022 in the record of Birth Register, in Gram Panchayat Brang.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to enter the date of birth of Ayush Kumar s/o Nek Ram born on 18-05-2022,

they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today under my hand and seal of the Court on this 11th day of June, 2024.

Seal.

Sd/-
*Executive Magistrate,
Mandap, District Mandi (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sadar,
District Mandi (H. P.)**

In the matter of :

1. Sh. Ayush Vaidya s/o Sh. Lekh Raj Vaidya, r/o H.No.188/8, Bangla Muhalla, Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.).

2. Smt. Yogita Raj d/o Sh. Khem Raj Sharma, Vill. Kuber Building, 2nd Floor, Dhingu Road, Sanjauli, Shimla-171 006
..Applicants.

Versus

General Public

Subject.—Application for the registration of marriage under section 15 of Special Marriage Act, 1954.

Sh. Ayush Vaidya s/o Sh. Lekh Raj Vaidya, r/o H.No.188/8, Bangla Muhalla, Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.) & Smt. Yogita Raj d/o Sh. Khem Raj Sharma, Vill. Kuber Building, 2nd Floor, Dhingu Road, Sanjauli, Shimla-171 006 [at present wife of Sh. Ayush Vaidya s/o Sh. Lekh Raj Vaidya, r/o H.No.188/8, Bangla Muhalla, Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.)] have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 08-12-2023 according to Hindu rites and customs at River Bank Mandi, Distt. Mandi (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 03-08-2024 after that no objection will be entertained and marriage will be registered.

Issued today on 4th day of July, 2024 under my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Sadar, District Mandi (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Balh,
District Mandi (H. P.)**

In the matter of :

1. Sh. Akhilesh s/o Sh. Saran Dass, r/o Village Lunapani, P.O. Bhangrotu, Tehsil Balh, District Mandi (H.P.).

2. Smt. Meena Devi d/o Sh. Dagu Ram, r/o Vill. Dugrain, P.O. Brikhmani, Tehsil Balh, Distt. Mandi (H.P.) at present w/o Sh. Akhilesh s/o Sh. Saran Dass, r/o Village Lunapani, P.O. Bhangrotu, Tehsil Balh, District Mandi (H.P.) ..Applicants.

Versus

General Public

Subject.—Application for the registration of marriage under section 15 of Special Marriage Act, 1954.

Sh. Akhilesh s/o Sh. Saran Dass, r/o Village Lunapani, P.O. Bhangrotu, Tehsil Balh, District Mandi (H.P.) & Smt. Meena Devi d/o Sh. Dagu Ram, r/o Vill. Dugrain, P.O. Brikhmani, Tehsil Balh, Distt. Mandi (H.P.) at present w/o Sh. Akhilesh s/o Sh. Saran Dass, r/o Village Lunapani, P.O. Bhangrotu, Tehsil Balh, District Mandi (H.P.) under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 16-02-2024 according to Hindu rites and customs at Village Lunapani, P.O. Bhangrotu, Tehsil Balh, District Mandi (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 10-07-2024, after that no objection will be entertained and marriage will be registered.

Issued today on 10th day of June, 2024 under my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Balh, District Mandi (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Balh,
District Mandi (H. P.)**

In the matter of :

1. Sh. Dawa Nangsel s/o Sh. Konchok Chodak, r/o Village & P.O. Rewalsar (Ziar Monestery), Sub-Tehsil Rewalsar, District Mandi (H.P.).

2. Smt Tenzin Choekyi d/o Sh. Sonam Gonpo Hara, r/o Village Bir Dege Division, P.O. Bir, Tehsil Baijnath, Distt. Kangra (H.P.) at present w/o Sh. Dawa Nangsel s/o Sh. Konchok Chodak, r/o Village & P.O. Rewalsar (Ziar Monestery), Sub-Tehsil Rewalsar, District Mandi (H.P.)
..Applicants.

Versus

General Public

Subject.—Application for the registration of marriage under section 15 of Special Marriage Act, 1954.

Sh. Dawa Nangsel s/o Sh. Konchok Chodak, r/o Village & P.O. Rewalsar (Ziar Monestery), Sub-Tehsil Rewalsar, District Mandi (H.P.) & Smt Tenzin Choekyi d/o Sh. Sonam Gonpo Hara, r/o Village Bir Dege Division, P.O. Bir, Tehsil Baijnath, Distt. Kangra (H.P.) at present w/o Sh. Dawa Nangsel s/o Sh. Konchok Chodak, r/o Village & P.O. Rewalsar (Ziar Monestery), Sub-Tehsil Rewalsar, District Mandi (H.P.) under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 27-05-2024 according to Budhist rites and customs at Zigar Monestery, Rewalsar, Sub-Tehsil Realsar, District Mandi (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 27-06-2024, after that no objection will be entertained and marriage will be registered.

Issued today on 27th May, 2024 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Balh, District Mandi (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Balh,
District Mandi (H. P.)**

In the matter of :

1. Sh. Ritesh Kant Bhardwaj s/o Sh. Rajnish Kant, r/o Village Kotlu, P.O. Galma, Tehsil Balh, District Mandi (H.P.).

2. Smt. Swabhini Kashyap d/o Sh. Suresh Kumar, r/o M-170, Laxmi Nagar, Shakar Pur Barmad, East Delhi at present w/o Sh. Ritesh Kant Bhardwaj s/o Sh. Rajnish Kant, r/o Village Kotlu, P.O. Galma, Tehsil Balh, District Mandi (H.P.) ..Applicants.

Versus

General Public

Subject.—Application for the registration of marriage under section 15 of Special Marriage Act, 1954.

Sh. Ritesh Kant Bhardwaj s/o Sh. Rajnish Kant, r/o Village Kotlu, P.O. Galma, Tehsil Balh, District Mandi (H.P.) & Smt. Swabhini Kashyap d/o Sh. Suresh Kumar, r/o M-170, Laxmi Nagar, Shakar Pur Barmad, East Delhi at present w/o Sh. Ritesh Kant Bhardwaj s/o Sh. Rajnish Kant, r/o Village Kotlu, P.O. Galma, Tehsil Balh, District Mandi (H.P.) under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 06-11-2023 according to Hindu rites and customs at Village Kotlu, P.O. Galma, Tehsil Balh, District Mandi (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 20-06-2024, after that no objection will be entertained and marriage will be registered.

Issued today on 20th May, 2024 under my hand and seal of the court.

Seal.

Sd/
*Marriage Officer-cum-Sub-Divisional Magistrate,
Balh, District Mandi (H.P.).*

**Before Saleem Azam (H.P.A.S.), Marriage Officer-cum-SDM, Nahan,
District Sub-Division Nahan, District Sirmaur, Himachal Pradesh**

NOTICE UNDER SECTION 16 OF SPECIAL MARRIAGE ACT, 1954.

Whereas, Shri Krishan Lal s/o Shri Hem Raj s/o Sh. Jyoti Ram, r/o Village Andheri, P.O. Pallion, Tehsil Nahan, District Sirmaur (H.P.) and Smt. Jyoti Kumari d/o Shri Shankar Jha s/o Sh. Vasudev Jha, r/o Officer Colony Kala Amb, Tehsil Naraingarh, District Ambala, Haryana have filed an application for the registration of their marriage u/s 15 of Special Marriage Act, 1954 which was solemnized on 13-09-2019 and they have been living as husband and wife ever since then.

Notices are hereby given to all concerned and general public to this effect that if anybody has got any objection regarding the registration of marriage duly solemnized between above said Shri Krishan Lal s/o Shri Hem Raj s/o Sh. Jyoti Ram, r/o Village Andheri, P.O. Pallion, Tehsil Nahan, District Sirmaur (H.P.) and Smt. Jyoti Kumari d/o Shri Shankar Jha s/o Sh. Vasudev Jha, r/o Officer Colony Kala Amb, Tehsil Naraingarh, District Ambala, Haryana they should file their

written objections and should appear personally or through their authorized agents before me within a period of thirty days from the date of issue of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court and later on no objection will be heard and accepted.

Issued under my hand and seal of this court on this 9th day of July, 2024.

Seal.

Sd/-
(SALEEM AZAM, H.P.A.S.),
Marriage Officer-cum-SDM, Nahan,
District Sirmaur (H.P.).

**Before Saleem Azam (H.P.A.S.), Marriage Officer-cum-SDM, Nahan,
District Sub-Division Nahan, District Sirmaur, Himachal Pradesh**

NOTICE UNDER HINDU MARRIAGE ACT, 1955

Whereas, Shri Tarun Kumar s/o Shri Krishan Chand s/o Sh. Inder Singh, r/o Village Tarapur, P.O. Surla Charjan, Tehsil Nahan, District Sirmaur (H.P.) and Smt. Meena Devi d/o Shri Prithvi Singh s/o Sh. Balbir Singh, r/o Village Duki, P.O. Surla, Tehsil Nahan, District Sirmaur (H.P.) have filed an application for the registration of their marriage under Hindu Marriage Act, 1955.

Notices are hereby given to all concerned and general public to this effect that if anybody has got any objection regarding the registration of marriage duly solemnized between above said Shri Tarun Kumar s/o Shri Krishan Chand s/o Sh. Inder Singh, r/o Village Tarapur, P.O. Surla Charjan, Tehsil Nahan, District Sirmaur (H.P.) and Smt. Meena Devi d/o Shri Prithvi Singh s/o Sh. Balbir Singh, r/o Village Duki, P.O. Surla, Tehsil Nahan, District Sirmaur (H.P.) they should file their written objections and should appear personally or through their authorized agents before me within a period of thirty days from the date of issue of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court and later on no objection will be heard and accepted.

Issued under my hand and seal of this court on this 8th day of July, 2024.

Seal.

Sd/-
(SALEEM AZAM, H.P.A.S.),
Marriage Officer-cum-SDM,
Nahan, District Sirmaur (H.P.).

**Before Saleem Azam (H.P.A.S.), Marriage Officer-cum-SDM, Nahan,
District Sub-Division Nahan, District Sirmaur, Himachal Pradesh**

NOTICE UNDER HINDU MARRIAGE ACT, 1955

Whereas, Shri Rajesh Kumar s/o Shri Roshan Lal s/o Sh. Jyoti Ram, r/o Village Bankala, P.O. Shambhuwala, Tehsil Nahan, District Sirmaur (H.P.) and Smt. Payal d/o Shri Amar Singh s/o

Sh. Dharam Pal, r/o V.P.O. Rampur Kalan, Sahaspur, District Dehradun, Uttrakhand have filed an application for the registration of their marriage under Hindu Marriage Act, 1955.

Notices are hereby given to all concerned and general public to this effect that if anybody has got any objection regarding the registration of marriage duly solemnized between above said Shri Rajesh Kumar s/o Shri Roshan Lal s/o Sh. Jyoti Ram, r/o Village Bankala, P.O. Shambhuwala, Tehsil Nahan, District Sirmaur (H.P.) and Smt. Payal d/o Shri Amar Singh s/o Sh. Dharam Pal, r/o V.P.O. Rampur Kalan, Sahaspur, District Dehradun, Uttrakhand they should file their written objections and should appear personally or through their authorized agents before me within a period of thirty days from the date of issue of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court and later on no objection will be heard and accepted.

Issued under my hand and seal of this court on this 8th day of April, 2024.

Seal.

Sd/-
(SALEEM AZAM, H.P.A.S.),
Marriage Officer-cum-SDM,
Nahan, District Sirmaur (H.P.).

